

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00738/2017**

Jabalpur, this Wednesday, the 03<sup>rd</sup> day of January, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Smt. Snehlata Neware  
 W/o Shri Suraj Neware  
 Date of Birth 01.07.1962  
 Working as Postal Assistant  
 R/o Shivaji Path Ward No.18  
 Behind Sujan Dharmshala  
 Balaghat 481001

**-Applicant**

(By Advocate –**Shri Vijay Tripathi**)

**V e r s u s**

1. Union of India, Through its Secretary  
 Ministry of Communication & IT  
 Department of Posts, Dak Bhawan  
 Sansad Marg, New Delhi 110001
2. Director General (Post) Department of Posts,  
 Dak Bhawan, Sansad Marg, New Delhi 110001
3. Chief Post Master General, Madhya Pradesh Circle  
 Hoshangabad Road, Bhopal  
 District Bhopal 462012 (M.P.)
4. Director Postal Services (Headquarter)  
 O/o Chief Post Master General  
 Madhya Pradesh Circle  
 Hoshangabad Road Bhopal  
 District Bhopal 462012 (MP)
5. Sr. Superintendent of Post Offices  
 Balaghat Division Balaghat 484001 (MP) **- Respondents**

(By Advocate –**Shri S.P. Singh**)

**OR D E R****By Navin Tandon, AM:-**

The applicant is aggrieved that the respondents are retiring her as per rule 56 (j) of the Fundamental Rules. Hence this Original Application has been filed.

2. The respondents vide their order dated 27.06.2017 (Annexure A-1), in exercise of the powers conferred by clause (j) of Rule 56 of Fundamental Rules, have ordered to retire the applicant from service on the forenoon of 23.09.2017 or on the forenoon of the day following date of expiry of three months computed from the date following the date of service of this notice on him.

3. The applicant had filed this Original Application on 18.09.2017. The applicant had submitted her appeal on 21.08.2017 to Director Postal Services (Headquarter) of Chief Post Master General, Bhopal (Annexure A-4). Vide communication dated 08.09.2017 (Annexure A-7), the applicant was asked to address the appeal to Secretary, Department of Post and Chairperson, Postal Services Board, New Delhi. Accordingly, on 14.09.2017 (Annexure A-8), the applicant has submitted her appeal.

4. Misc. Application No. 200/883/2017 has been filed by the applicant with a prayer that the present Original Application may

be disposed of with a direction to the respondent No.1 to decide the same within a stipulated time.

5. Learned counsel for the respondents submitted that the reply to the Original Application is ready and is being filed during the course of the day. He opposed the disposal of the Original Application as proposed by the learned counsel for the applicant.

6. We feel that the ends of justice would be met expeditiously if the proposal of the applicant is agreed to.

7. Accordingly, without going into the merits of the case, we direct the respondent No.1 to consider the appeal submitted by the applicant and pass a reasoned and speaking order within 60 days from the date of receipt of a certified copy of this order. The decision may be communicated to the applicant.

8. This Original Application is disposed of as above. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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